

including widows of ex-servicemen and disabled service personnel in setting up SSI projects for self-employment, IDBI jointly with the Director General of Re-settlement, Govt. of India, has formulated a special scheme of assistance for ex-servicemen. Under the scheme, which is operated through State Financial Corporations (including Himachal Pradesh Financial Corporation) and twin function State Industrial Development Corporations, entrepreneurs will be provided equity type of support to the maximum of Rs. 1,80,000 per project for starting small scale industry including transport and other service industries. This is besides the normal term loans granted for the project. Inter-alia, the scheme is applicable to projects costing upto Rs. 12 lakhs and the minimum promoters contribution is 10% of the project cost.

#### Extension of Shatabdi Express upto Bombay

3600. SHRI BALASAHEB VIKHE PATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to extend Delhi-Bhopal Shatabdi Express upto Bombay V.T. in view of heavy rush on Delhi-Bombay section;

(b) if so when it is likely to be done; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) Does not arise.

(c) The distance from New Delhi to Bombay V.T. is 1538 Kms, which is well beyond the range of operation of an inter-city day express like the Shatabdi.

#### Conveyance Allowance

3601. SHRI BALASAHEB VIKHE PATIL: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to give conveyance allowance to its employees on the pattern of public sector undertakings; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) No, Sir.

(b) The service conditions of Central Government employees are different from those in the public sector undertakings. It is not therefore, appropriate to seek to bring such parity in individual items like conveyance allowance etc. However, the existing rules applicable to Central Government employees already provide for the grant of conveyance allowance to a Government servant, who is required to travel extensively at or within a short distance from his Head-quarter subject to certain laid down conditions. For occasional performance of official journeys within municipal limits, conveyance hire charges are also reimbursable to the employees.

#### Rail Link to All Sub-Divisions

3602. DR. PHULRENU GUHA: Will the Minister of RAILWAYS be pleased to state:

(a) the names of Railway sub-divisions which have not yet been provided rail link;

(b) whether Government have any plan to link these places in the near future; and

(c) if so, the details thereof?